

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 99/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche – XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : UP Power Corporation Limited (UPPCL) and Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, SECI  
Ms. Aakanksha Bhola, Advocate, SECI

**Record of Proceedings**

Learned counsel for the Petitioner, SECI, submitted that the present Petition had been filed seeking adoption of the tariff of Solar PV Power Projects (Tranche XI) connected with the Inter-State Transmission System and selected through the competitive bidding process as per the “*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects*” dated 3.8.2017 issued by the Ministry of Power, Government of India as amended from time to time and interpreted & modified by the Central Government vide subsequent communications/notifications. Learned counsel submitted that out of the total awarded capacity of 2000 MW under the said Tranche XI tender, tariff of 600 MW has already been adopted by the Commission vide order dated 12.2024 in Petition No. 21/AT/2024 (SECI v. SAEL Industries Ltd. and Ors.) and out of remaining capacity of 1400 MW, the Petitioner has already signed the Power Supply Agreements (PSAs) for the 500 MW with Respondent No.1, UPPCL. Learned counsel submitted that corresponding to this tied-up capacity under the PSAs, the Petitioner has now executed the Power Purchase Agreements with MRS Green Energy Private Limited (100 MW) and JGRJ One Solar Private Limited (100 MW) and is in the process of signing the PPA with ReNew Solar Power Private Limited for 300 MW for onwards supply to UPPCL. Accordingly, the learned counsel submitted that the Commission may consider adopting the tariff for the Solar PV Power Project for the capacity tied-up under the PPAs and PSAs, and for the balance capacity, the Petitioner may be granted liberty to approach the Commission for adoption on such capacities are tied up.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents as per the revised memo of parties filed by the Petitioner vide affidavit dated 5.4.2024.



(b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

(c) The Petitioner may also place on record the copy of the PPA(s) executed with ReNew Solar Power Private Limited or its SPVs, if signed, within two weeks.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**